

plays a dual role as a major lender for India's economic development and as the convenor and Secretariat of the Consortium countries that contribute towards aid for India. In consequence the World Bank keeps in continuous contact with various agencies and departments of the Government of India including the Planning Commission and the Finance Ministry. No specific talks are, however, being currently or specifically held between the President of the World Bank and the Government of India.

(b) No, Sir.

Seizure of Diamonds and Watches

1227. Shri Jashvant Mehta: Will the Minister of Finance be pleased to state the value and the number of diamonds and wrist watches seized by the Customs since 1st June, 1964?

The Minister of Finance (Shri T. T. Krishnamachari): Diamonds valued at about Rs. 2,31,000 and 18,073 wrist watches valued at approximately Rs. 13 lakhs, were seized by the Customs and Central Excise authorities during the period from the 1st June, 1964 to the 31st August, 1964.

Seizure of Mint in Moradabad District

1228. Shri E. Madhusudan Rao: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a miniature mint for making counterfeit coins was seized in August, 1964, in a village in Moradabad District;

(b) if so, the details thereof; and

(c) the action taken in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes.

(b) Six persons have been arrested. 23 counterfeit 50 paise coins, 4 clay coin casts, 1 kilogram of metal alloy and some powder and other equipment for melting the alloy have been recovered from them.

(c) Two cases have been registered by the State police against the six persons and the cases are under investigation.

Streamlining of Work in Planning Commission

1229. Shri Ram Harkh Yadav: Will the Minister of Planning be pleased to state:

(a) whether Government propose to set up a panel of experts to help the Planning Commission in streamlining its work;

(b) if so, the reasons therefor and the urgency of having the panel; and

(c) the details of the proposal for Panel?

The Minister of Planning (Shri B. R. Bhagat): (a) The setting up of a panel of experts to assist the Planning Commission in its work is under consideration.

(b) The main reason in favour of setting up the panel is to enable the Planning Commission to take the help of prominent non-official experts and the urgency arises in the context of the formulation of the Fourth Plan.

(c) Details of the proposal have not yet been finalised.

Over Payment to Contractors

1230. Shri D. C. Sharma: Will the Minister of Works and Housing be pleased to state:

(a) whether the Central Public Works Department has been asked to recover over payments amounting to Rs. 2,28,000/- from contractors by the Chief Technical Examiner of the Ministry of Works and Housing;

(b) if so, the circumstances under which these over payments were made; and

(c) the steps taken or proposed to be taken to recover the same?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes.

(b) The Chief Technical Examiner's Organisation carries out examination of works after completion as well as during their progress and scrutinises final bills after payment. The overpayments in question mostly represent the assessed reduction in payment to contractors on account of sub-standard execution of work, excessive payments due to incorrect measurements, short-recoveries for materials supplied and Tools and Plant given on hire to contractors, and wrong interpretation of terms of contract.

(c) The Divisional Officers of the C.P.W.D. have been asked by the Chief Technical Examiner's Organisation to recover the amounts of overpayment pointed out to them. Full particulars of the overpayments have also been intimated to the Accountant Generals concerned for watching the recoveries. The Divisional Officers are expected to effect recoveries of the amounts in question while finalising accounts of the contractors relating to the particular contracts where overpayments have been pointed out, or to effect recoveries from any other payments which may be due to the contractors.

C.G.H.S. for Government Pensioners

1231. **Shri Balgovind Verma:** Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 152 on the 13th February, 1964, and state:

(a) whether Government have since taken a decision regarding extension of C.G.H. Scheme to Government pensioners;

(b) if so, the details thereof; and

(c) if not, when a decision is likely to be taken?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). The matter is under consideration.

Control over Brahmaputra

1232. { **Shrimati Renuka Barkataki:**
Shri P. C. Boroah:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Government of Assam have requested the Central Government to take necessary and immediate steps to control the Brahmaputra and its tributaries; and

(b) if so, the reaction of the Central Government to the request?'

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) An informal request has been received.

(b) The matter is receiving earnest attention.

Family Planning

1233. { **Dr. P. Srinivasan:**
Shri Paramasivan:

Will the Minister of Health be pleased to state the methods advised, adopted or practised for family planning in the country and the details thereof?

The Minister of Health (Dr. Sushila Nayar): A statement containing the required information is laid on the Table of the House. [*Placed in Library. See No. LT-3234/64.*]

Slums in Madras

1234. { **Dr. P. Srinivasan:**
Shri Paramasivan:

Will the Minister of Works and Housing be pleased to state the amount so far given during the Third Plan period either as grant or subsidy for improvement of slums in Madras city?